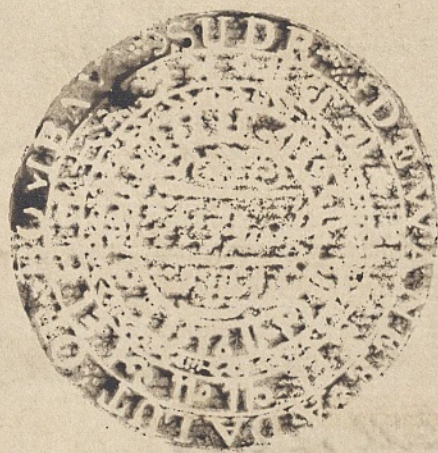


Bombay, Friday 18<sup>th</sup> July 1862.

To the



Sudder Court.

N<sup>o</sup> 4374 Special

Gopal Balshet Wiljoo deceased, his  
son and heir, Bhikashet a minor by  
his uncle and guardian Lukshimen.  
Poondlikshet Wiljoo, resident of  
Deogurd Turf Sali (Original Defendant.)

Appellant

Mahadajee Vitkrunt Loshce, resident  
of Deogurd, Turf Sali. (Original  
Plaintiff)

Respondent

Rupees 90— " — "

The claim in the original suit was to recover  
Rupees 90— " — " the stipulated rent for certain land  
for six years, namely from 1851/52 to 1856/57 inclusive.

In Appeal, N<sup>o</sup> 60 of 1858, the Collector of  
Putnagherry confirmed the decree of the Mamuldar  
of Malwan who awarded the amount claimed  
with costs.

Dissatisfied, Gopal preferred a Special Ap-  
peal in the Sudder Court, urging that the points at issue  
have not been laid down, and that the claim is  
based

based by the Law of Limitations

The Court reverse the decree of the Lower Court and remand the case in order that the issue noted in the accompanying precept may be determined and a new decree passed awarding costs.

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Bill of Costs

By Appellant

In the Sudder Court

Stamp for the copy of decree \_\_\_\_\_ 2 - " - "

Stamp for Bukahnama \_\_\_\_\_ " - 4 - "

Stamp for the Supplementary Memo: of Special Appeal \_\_\_\_\_ } - 2 - " - "

Stamp for the security bond \_\_\_\_\_ 2 - " - "

Stamp for the application to enter the name of the Appellant's heir \_\_\_\_\_ } - 2 - " - "

Stamp for the Bukahnama of the heir \_\_\_\_\_ } - 2 - " - "

Batta for process \_\_\_\_\_ " - 6 - "

Sectioners Fee \_\_\_\_\_ " - 6 - 6

1/4 Bukhal's Fee \_\_\_\_\_ " - 10 - 10

Pupees - 11 - 11 - 4

Mutual Tables

A. K. Purohit Judge

H. M. S. Judge

Actg. Purohit Judge

Ag. P. Judge

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